



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Aug/202425/8

DATED: 06/09/2024

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Aug/202425/8 dated 06/09/2024 of Norms Committee - II for the year 2024-25 was held on 06/09/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, D.O.	MHI
4	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI T.R. CHOUDHARY, SCIENTIST 'E'	MEITY
6	SHRI S. K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR , Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00009317AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00000879AM23
RA File Number	072404000002 AM15
Licence No and Date	0710104026/12/05/2014
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	3 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00004643AM23
RA File Number	072404000009 AM18
Licence No and Date	0710111423/19/04/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	RAJGURU ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00001495AM25
RA File Number	039504000202 AM18
Licence No and Date	0310813798/07/06/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 05.09.2024, as under: Earlier 24% wastage was allowed as per the comments of TEC-3. Now the firm has filed a review application asking for wastage on the basis of similar case of A.A. No. 0310812461 dated 12.04.2017 in meeting no. 5/81-ALC2/2017 dated 30.05.2017 as per the comments given by DPIIT vide U.O.No. 12/42/2017-TSW/128 dated 30.05.2017. The committee decided to allow 30% wastage as per SION C-832, which had been previously given in similar cases. RA concerned may take suitable consequential action accordingly.	

Case No.	5 / NC/2/MEET/Aug/202425/8
Case Status	Case Rejected
Party Name	RAJGURU ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00001497AM25
RA File Number	039504000202 AM18
Licence No and Date	0310813798/07/06/2017
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that this a **duplicate case** mentioned at **SI.No.4**.

The case stands **withdrawn**.

Case No.	6 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00001602AM25
RA File Number	072404000070 AM20
Licence No and Date	0710115147/09/07/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00001739AM25
RA File Number	322404000136 AM20
Licence No and Date	3210079446/06/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00001773AM24
RA File Number	072404000309 AM20
Licence No and Date	0710116277/18/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00007567AM24
RA File Number	522404000011 AM21
Licence No and Date	5210043415/03/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00007568AM24
RA File Number	522404000077 AM20
Licence No and Date	5210043417/03/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00006570AM23
RA File Number	NA
Licence No and Date	0310836526/05/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Reason for review application and a copy of norms fixed earlier for this A.A. , if any. II. List of export item (s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. III. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. IV. Net weight per KM of each Cable V. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. VI. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	12 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00001741AM25
RA File Number	322404000056 AM21
Licence No and Date	3210079734/01/10/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	13 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	RAINTECH INTERNATIONAL (INDIA)
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00004056AM23
RA File Number	052404000418 AM21
Licence No and Date	0510415820/10/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000606AM25
RA File Number	NA
Licence No and Date	5611000030/01/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00001399AM25
RA File Number	05AA04024057 AM21
Licence No and Date	0511000815/15/01/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/14/2024-TSW dated 06.09.2024, as under:

- I. Import item at **SNo.1** shall be of relevant grade and thickness as contained/utilized in the export item and its quantity may be allowed as **1.053 Kgs. /Kg.** content in the export item as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	16 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00007239AM23
RA File Number	03AA04012296 AM21
Licence No and Date	0311000963/25/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to transfer the case to TEC-3 .	
The case stands deferred.	

Case No.	17 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00007189AM24
RA File Number	03AA04022175 AM21
Licence No and Date	0311001521/11/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments	

of (DPIIT) via mail vide U.O No. P-47011/143/2020-TSW dated 13.08.2024, as under:

- I. Import items at **SNo. 1 to 3** shall be of relevant thickness as contained/utilized in the export item.
- II. Quantities of import items at **SI.No.1, 2, 4 & 5** may be allowed as **1.05 Kgs/Kg** content in the export item.
- III. Quantity of import item at **SI.No.3** may be allowed as **1.03 Kgs/Kg** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	18 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004266AM24
RA File Number	NA
Licence No and Date	5611000143/26/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit environment clearance certificate, issued by MoEF & CC/CPCB/SPCB on the use of copper scrap for processing into refined copper billets. II. Submit process flow chart and indicate wastage claiming during manufacturing of refined copper Billets with 99.97% pure copper scrap as per supplier certificate. The case stands deferred.	

Case No.	19 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024

HQ File Number	HQRNORM APPLY 00095500AM21
RA File Number	52AA04006249 AM21
Licence No and Date	5211000416/02/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/2/MEET/Aug/202425/8
Case Status	Case Rejected
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00004865AM24
RA File Number	03AA04027732 AM21
Licence No and Date	0311002274/08/03/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the case is already closed.	
The case stands Withdrawn .	

Case No.	21 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00113806AM21
RA File Number	07AA04010797 AM21
Licence No and Date	0711000773/25/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00005013AM23
RA File Number	07AA04011013 AM21
Licence No and Date	0711000805/31/03/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on **16th May 2024**. Following are the recommendations for ratification of licenses:

Sl.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import
1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT

RA concerned may take suitable consequential action accordingly.

Case No.	23 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred

Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00000882AM25
RA File Number	07AA04003324 AM22
Licence No and Date	0711001111/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer the case to DPIIT. The case stands deferred.	

Case No.	24 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00128911AM22
RA File Number	04AA04012215 AM22
Licence No and Date	0411001061/02/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/83/2019-TSW dated 15.07.2024, as under: I. Import item at SNo.1 shall be of relevant grade as contained / utilized in the export item and its quantity may be allowed as 1213.9 MT as 1.155 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	25 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024

and Date	
HQ File Number	HQRNORM REVIW00007052AM23
RA File Number	03AA04031820 AM22
Licence No and Date	0311005306/12/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ALTRUISTIC METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00143056AM22
RA File Number	05AA04057268 AM22
Licence No and Date	0511003746/20/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	NATRON EQUIPMENT & SPARES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00186500AM22
RA File Number	05AA04081846 AM22
Licence No and Date	0511004789/17/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/2/MEET/Aug/202425/8
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Case Status	Case Deferred
Party Name	KUNJ BIHARI METALS
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00188677AM22
RA File Number	05AA04083592 AM22
Licence No and Date	0511004823/20/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00004855AM24
RA File Number	03AA040109387 AM22
Licence No and Date	0311007654/12/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00000726AM25
RA File Number	07AA04037450 AM22
Licence No and Date	0711002216/25/10/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024. Following are the recommendations for ratification of licenses:	

Sl.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import
1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT
RA concerned may take suitable consequential action accordingly.				

Case No.	31 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00253992AM22
RA File Number	03AA040118220 AM22
Licence No and Date	0311008583/16/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved

Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00253994AM22
RA File Number	03AA04042411 AM22
Licence No and Date	0311008584/16/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 09.04.2024, as under: Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	33 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00007194AM24
RA File Number	03AA040124475 AM22
Licence No and Date	0311009157/03/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/143/2020-TSW dated 13.08.2024, as under: I. Import items at S No. 1 to 3 shall be of relevant thickness as contained/utilized in the export item. II. Quantities of import items at SI.No.1, 2, 4 & 5 may be allowed as 1.05 Kgs/Kg content in the export item. III. Quantity of import item at SI.No.3 may be allowed as 1.03 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	34 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	TEMPEL PRECISION METAL PRODUCTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00009336AM24
RA File Number	04AA04039116 AM22
Licence No and Date	0411001963/06/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4A is required. The case stands deferred.	

Case No.	35 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00009234AM24
RA File Number	03AA040122329 AM22
Licence No and Date	0311009558/16/12/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	36 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred

Party Name	USHA MARTIN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00322813AM22
RA File Number	02AX04000085 AM22
Licence No and Date	0211001828/18/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00337200AM22
RA File Number	03AX04000921 AM22
Licence No and Date	0311010989/31/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00341318AM22
RA File Number	07AX04000329 AM22
Licence No and Date	0711003134/03/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001286AM25
RA File Number	NA
Licence No and Date	5211002055/21/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00382155AM22
RA File Number	56AX04000104 AM22
Licence No and Date	5611000837/10/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00002221AM24
RA File Number	05AX04001255 AM22
Licence No and Date	0511011248/21/03/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Whether import item at SI.No. 8 to 16 are indigenous or imported, if imported, then furnish catalogue of these items since name indicated are not complete.

The case stands deferred.

Case No.	42 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000006AM23
RA File Number	03AX04002098 AM22
Licence No and Date	0311013536/01/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Submit detail in tabular form of width, thickness and quantity thereof of the PVC coated cold rolled stainless-steel sheets/coils with a copy of the shipping bills.
- II. Submit detail in tabular form of width, thickness and quantity thereof of the cold rolled silted stainless-steel sheet/coil PVC coated with a copy of the shipping bills.
- III. Why the word colored is used in the description of the export product at SL no 2?
- IV. Submit detail of the imported cold rolled stainless steel coil 2b finished (width and thickness) and also a copy of the bill of entry.

The case stands deferred.

Case No.	43 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred

Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000334AM23
RA File Number	07AX04000036 AM23
Licence No and Date	0711003754/20/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00008461AM24
RA File Number	03AX04000485 AM23
Licence No and Date	0311014837/19/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001009AM23
RA File Number	07AX04000240 AM23
Licence No and Date	0711004104/26/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00001759AM25
RA File Number	05AX04000541 AM23
Licence No and Date	0511013107/09/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.09.2024. The reply is still awaited. The Committee, therefore, decided to reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	48 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	HORIZON CHUTES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001511AM23

RA File Number	31AX04000080 AM23
Licence No and Date	3111001466/20/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000732AM25
RA File Number	NA
Licence No and Date	5211002813/12/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000720AM25
RA File Number	NA
Licence No and Date	5211002837/15/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002259AM23
RA File Number	50AX04000035 AM23
Licence No and Date	5011000529/25/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00008462AM24
RA File Number	03AX04002258 AM23
Licence No and Date	0311016605/26/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002355AM23
RA File Number	03AX04002506 AM23
Licence No and Date	0311016715/29/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002402AM23
RA File Number	03AX04001858 AM23
Licence No and Date	0311016789/02/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	AVON TUBETECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002679AM23
RA File Number	05AX04001402 AM23
Licence No and Date	0511014333/17/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. II. Details of import item (as the import item is Carbon Steel Semi finished Cold Drawn Seamless Tube and manufacturing process for the manufacture and export of "Carbon Steel Seamless Cold Finished Tubes". The case stands deferred.	

Case No.	56 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002828AM23
RA File Number	07AX04000777 AM23
Licence No and Date	0711005119/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002892AM23
RA File Number	52AX04001627 AM23
Licence No and Date	5211003154/01/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00005155AM24
RA File Number	03AX04003128 AM23
Licence No and Date	0311017948/16/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.12.2023 and a reminder has been sent on 03.02024, 18.02024 for furnishing	

information/documents. The reply is still awaited. The Committee, therefore, decided to send a **final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	59 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00001259AM25
RA File Number	02AX04000353 AM23
Licence No and Date	0211003072/20/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00003534AM23
RA File Number	342404000397 AM20
Licence No and Date	3411002865/04/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	REY PACKAGING
Meeting Number	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024

and Date	
HQ File Number	HQRNORM APPLY 00003581AM23
RA File Number	52AX04001660 AM23
Licence No and Date	5211003394/07/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/61/2024-TSW dated 01.07.2024, as under: I. Import item at SNo.1 shall be of relevant thickness as contained/utilized in the export item at SNo.1 and its quantity may be allowed as 3716.8 Kgs as 1.05 Kgs. /Kg. content in the export item at SNo.1, taking clue from SION C-1749. II. Import item at SI.No.2 shall be of relevant thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 2787.5 Kgs as 1.05 Kgs. /Kg. content in the export item at SI.No.2, taking clue from SION C-1749. RA concerned may take suitable consequential action accordingly.	

Case No.	62 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00008108AM24
RA File Number	08AX04001121 AM23
Licence No and Date	0811006238/12/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to defer the case for further examination. The case stands deferred.	

Case No.	63 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred

Party Name	SRI VENKATESHWARA POLYTHENE
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00001208AM25
RA File Number	03AX04003827 AM23
Licence No and Date	0311018799/22/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00006223AM24
RA File Number	31AX04000224 AM23
Licence No and Date	3111001800/10/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004488AM23
RA File Number	03AX04004199 AM23
Licence No and Date	0311019368/20/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004569AM23
RA File Number	07AX04001255 AM23
Licence No and Date	0711005766/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004585AM23
RA File Number	08AX04001430 AM23
Licence No and Date	0811006533/24/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to the special committee for further examination.	
The case stands deferred.	

Case No.	68 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	DC AUTO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004737AM23
RA File Number	07AX04001243 AM23

Licence No and Date	0711005840/01/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00000204AM25
RA File Number	02AX04000495 AM23
Licence No and Date	0211003435/05/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004963AM23
RA File Number	04AX04000823 AM23
Licence No and Date	0411004601/13/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024

and Date	
HQ File Number	HQRNORM APPLY 00005016AM23
RA File Number	03AX04003562 AM23
Licence No and Date	0311020021/15/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00005475AM23
RA File Number	02AX04000528 AM23
Licence No and Date	0211003602/02/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/2/MEET/Aug/202425/8										
Case Status	Case Approved										
Party Name	VON ROLL (INDIA) PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024										
HQ File Number	HQRNORM REVIW00000724AM25										
RA File Number	07AX04001563 AM23										
Licence No and Date	0711006210/18/01/2023										
Norms Committee Decision:											
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024 . Following are the recommendations for ratification of licenses:											
<table><tr><td>SI.No.</td><td>Item of Export</td><td>Quantity of Export</td><td>Item of Import</td><td>Quantity of Import</td></tr><tr><td> </td><td> </td><td> </td><td> </td><td> </td></tr></table>		SI.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import					
SI.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import							

1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL)/ STATOR COIL STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT
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RA concerned may take suitable consequential action accordingly.

Case No.	74 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006010AM23
RA File Number	03AX04005210 AM23
Licence No and Date	0311020770/01/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006098AM23

RA File Number	05AX04002425 AM23
Licence No and Date	0511017178/06/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ERISTON ELECTRICAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006132AM23
RA File Number	34AX04000959 AM23
Licence No and Date	3411003351/07/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00006508AM24
RA File Number	08AX04002118 AM23
Licence No and Date	0811007660/22/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007197AM23
RA File Number	05AX04003581 AM23
Licence No and Date	0511017988/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007249AM23
RA File Number	08AX04002124 AM23
Licence No and Date	0811007718/27/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to the special committee for further examination.	
The case stands deferred.	

Case No.	80 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	MANTRAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000076AM24
RA File Number	56AX04000410 AM23
Licence No and Date	5611001709/10/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00001774AM25
RA File Number	05AX04000147 AM24
Licence No and Date	0511018565/28/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) of Customs Authorized Laboratory or from the supplier-authorized lab on the total net content of Lead in the Lead scrap (RAINS). II. Environment clearance certificate, issued by MoEF & CC/CPCB/SPCB on the import of Lead scraps (RAINS) for processing into Pure Lead Ingots. III. Any other scrap duly imported of lead scrap and value thereof. The case stands deferred.	

Case No.	82 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00001775AM25
RA File Number	05AX04000183 AM24
Licence No and Date	0511018580/28/04/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	83 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000796AM24
RA File Number	05AX04000375 AM24
Licence No and Date	0511018798/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001116AM24
RA File Number	05AX04000384 AM24
Licence No and Date	0511018910/25/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001967AM24
RA File Number	07AX04000368 AM24
Licence No and Date	0711008329/20/06/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	86 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004225AM24
RA File Number	03AX04001487 AM24
Licence No and Date	0311025175/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004238AM24
RA File Number	03AX04001485 AM24
Licence No and Date	0311025187/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004324AM24
RA File Number	03AX04001406 AM24

Licence No and Date	0311025278/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004350AM24
RA File Number	02AX04000211 AM24
Licence No and Date	0211004742/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004360AM24
RA File Number	05AX04000971 AM24
Licence No and Date	0511019731/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024

and Date	
HQ File Number	HQRNORM APPLY 00004379AM24
RA File Number	02AX04000209 AM24
Licence No and Date	0211004750/12/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004416AM24
RA File Number	52AX04000105 AM24
Licence No and Date	5211005160/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004419AM24
RA File Number	03AX04001682 AM24
Licence No and Date	0311025384/14/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/2/MEET/Aug/202425/8
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Case Status	Case Deferred
Party Name	LAKSHMI TRANSFORMERS & ELECTRICALS
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004608AM24
RA File Number	06AX04000135 AM24
Licence No and Date	0611002137/24/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). II. Detail technical note on manufacturing process including the relevant flow sheet. III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product. V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. The case stands deferred.	

Case No.	95 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00000199AM25
RA File Number	03AX04001798 AM24
Licence No and Date	0311025960/02/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	96 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004927AM24
RA File Number	07AX04000712 AM24
Licence No and Date	0711008913/08/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00004964AM24
RA File Number	05AX04001318 AM24
Licence No and Date	0511020331/09/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	SATKAR FORGE
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00005343AM24
RA File Number	24AX04000211 AM24
Licence No and Date	2411002705/31/08/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	99 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00005377AM24
RA File Number	08AX04001047 AM24
Licence No and Date	0811009248/01/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00005643AM24
RA File Number	04AX04000495 AM24
Licence No and Date	0411006006/13/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006799AM24

RA File Number	NA
Licence No and Date	0711009202/13/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case is already approved in the meeting NC/2/MEET/Jun/202425/5 dated 24.07.2024 at SI.No.10 The case stands Approved.	

Case No.	102 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00005688AM24
RA File Number	13AX04000187 AM24
Licence No and Date	1311002212/14/09/2023
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/40/2023-TSW dated 29.07.2024, as under: I. Net weight of export items at SNo.1 & 2 may be specified as 144.659 MT and 19.897 MT respectively. II. Quantity of import item at SI.No.1 (i.e. CC Copper Rod / Copper Wire Rod or Wire) may be allowed as 1.01 Kgs. /Kg. content in the export item at SI.No.1 III. Quantity of import item at SI.No.2 (i.e. XLPE Compound) may be allowed as 1.05 Kgs. /Kg. content in the export item at SI.No.1. IV. Quantity of import item at SI.No.3 (i.e. CC Copper Rod / Copper Wire Rod or Wire) may be allowed as 1.01 Kgs. /Kg. content in the export item at SI.No.2. V. Quantity of import item at SI.No.4 (i.e. XLPE Compound) may be allowed as 1.05 Kgs. /Kg. content in the export item at SI.No.2. RA concerned may take suitable consequential action accordingly.	

Case No.	103 / NC/2/MEET/Aug/202425/8
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Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00005875AM24
RA File Number	08AX04001210 AM24
Licence No and Date	0811009469/26/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	104 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006079AM24
RA File Number	13AX04000204 AM24
Licence No and Date	1311002248/06/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	105 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006246AM24
RA File Number	07AX04001050 AM24
Licence No and Date	0711009438/13/10/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on **16th May 2024**. Following are the recommendations for ratification of licenses:

Sl.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import
1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL/ STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT

RA concerned may take suitable consequential action accordingly.

Case No.	106 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006369AM24
RA File Number	04AX04000608 AM24
Licence No and Date	0411006205/19/10/2023

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	107 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006665AM24
RA File Number	04AX04000671 AM24
Licence No and Date	0411006283/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006674AM24
RA File Number	03AX04003471 AM24
Licence No and Date	0311028524/07/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	109 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006732AM24
RA File Number	07AX04001219 AM24

Licence No and Date	0711009622/08/11/2023													
Norms Committee Decision:														
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024 . Following are the recommendations for ratification of licenses:														
<table><tr><th>Sl.No.</th><th>Item of Export</th><th>Quantity of Export</th><th>Item of Import</th><th>Quantity of Import</th></tr><tr><td>1</td><td>I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL/ STD/INVERTED STATOR COIL</td><td>1 Nos</td><td>I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS</td><td>II. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT</td></tr></table>					Sl.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import	1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL/ STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	II. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT
Sl.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import										
1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL/ STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	II. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT										
RA concerned may take suitable consequential action accordingly.														

Case No.	110 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006825AM24
RA File Number	07AX04001256 AM24
Licence No and Date	0711009697/13/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	111 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00006904AM24
RA File Number	04AX04000726 AM24
Licence No and Date	0411006427/18/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 03.09.2024, as under: ITEM OF EXPORT: ROTAR BLADE FOR WIND TURBINE - 50 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED: WEIGHT PER BLADE SHOULD NOT BE LESS THAN 16,778 KG (+/2%) I. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4. 4,7, 10 to 13, 17, 20, 22, 28, 33, 35, 50, 51, 53 to 73, 76 to 95, 98 to 104, 113, 114, 121 II. IMPORT OF FOLLOWING ITEMS ARE CONSUMABLES MAY BE ALLOWED AS APPLIED FOR WITH CUMALATIVE VALUE UP TO 3 % OF FOB VALUE. 3,6,8,9,16,18,19,21,23,24,34,37,40,75,96,97, 115 to 120 III. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR. RA concerned may take suitable consequential action accordingly.	

Case No.	112 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007084AM24
RA File Number	03AX04003732 AM24
Licence No and Date	0311028954/28/11/2023

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	113 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007322AM24
RA File Number	07AX04001424 AM24
Licence No and Date	0711009924/11/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	114 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007485AM24
RA File Number	07AX04001505 AM24
Licence No and Date	0711010010/20/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007552AM24

RA File Number	05AX04003005 AM24
Licence No and Date	0511022865/22/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/43/2023-TSW dated 14.08.2024, as under: I. Quantity of import item at SNo.1 may be allowed as 1.02 Mtr/Mtr. content in the export item at SNo.1. II. Quantity of import item at SI. No. 2 may be allowed as 1, 16, 064 Nos. on net to net basis with accountability clause in the export item at SI.No. 1. III. Quantity of import item at SI.No.3 may be allowed as 1.02 Mtr/Mtr. content in the export item at SI.No.2. IV. Quantity of import item at SI. No. 4 may be allowed as 86,616 Nos. on net to net basis with accountability clause in the export item at SI.No.2. RA concerned may take suitable consequential action accordingly.	

Case No.	116 / NC/2/MEET/Aug/202425/8													
Case Status	Case Approved													
Party Name	VON ROLL (INDIA) PRIVATE LIMITED													
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024													
HQ File Number	HQRNORM APPLY 00007636AM24													
RA File Number	07AX04001549 AM24													
Licence No and Date	0711010080/29/12/2023													
Norms Committee Decision:														
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024 . Following are the recommendations for ratification of licenses:														
<table><tr><th>SI.No.</th><th>Item of Export</th><th>Quantity of Export</th><th>Item of Import</th><th>Quantity of Import</th></tr><tr><td>1</td><td>I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL// STATOR COIL STD/INVERTED STATOR COIL</td><td>1 Nos</td><td>I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE,</td><td>I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT.</td></tr></table>					SI.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import	1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL// STATOR COIL STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE,	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT.
SI.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import										
1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL// STATOR COIL STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE,	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT.										

	GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT RA concerned may take suitable consequential action accordingly.
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Case No.	117 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007743AM24
RA File Number	03AX04004512 AM24
Licence No and Date	0311029892/04/01/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	118 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM REVIW00001649AM25
RA File Number	02AX04000593 AM24
Licence No and Date	0211005703/09/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. A copy of norms fixed for the Advance Authorization	

II. Modification required in the norms with reason / justification.

The case stands deferred

Case No.	119 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007853AM24
RA File Number	52AX04000305 AM24
Licence No and Date	5211007004/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007854AM24
RA File Number	52AX04000285 AM24
Licence No and Date	5211007005/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	121 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024

HQ File Number	HQRNORM APPLY 00007875AM24
RA File Number	13AX04000293 AM24
Licence No and Date	1311002489/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	122 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007879AM24
RA File Number	03AX04004446 AM24
Licence No and Date	0311030086/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007904AM24
RA File Number	05AX04003181 AM24
Licence No and Date	0511023205/11/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred

Party Name	TRONTEK ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007931AM24
RA File Number	05AX04003187 AM24
Licence No and Date	0511023227/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	TITAGARH RAIL SYSTEMS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007936AM24
RA File Number	02AX04000592 AM24
Licence No and Date	0211005735/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	CHANDRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007937AM24
RA File Number	05AX04003139 AM24
Licence No and Date	0511023228/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00007983AM24
RA File Number	03AX04004706 AM24
Licence No and Date	0311030214/16/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ELECTRICFOR HEATING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00008052AM24
RA File Number	07AX04001659 AM24
Licence No and Date	0711010256/18/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Application on ANF4A is required.	
The case stands deferred.	

Case No.	129 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00008166AM24
RA File Number	03AX04004880 AM24

Licence No and Date	0311030463/25/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00008279AM24
RA File Number	03AX04004934 AM24
Licence No and Date	0311030606/01/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.09.2024. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	131 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	BIRLA COPPER ASOJ PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00008298AM24
RA File Number	34AX04000714 AM24
Licence No and Date	3411004574/02/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/Aug/202425/8
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Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00008352AM24
RA File Number	04AX04000985 AM24
Licence No and Date	0411006834/05/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00008381AM24
RA File Number	31AX04000309 AM24
Licence No and Date	3111003066/06/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. III. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). IV. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. V. Basis/justification for the quantities of wires and the wastage claimed thereon (Import items at SI.No.4 to 8, 12 to 16, 19 & 20). The case stands deferred.	

Case No.	134 / NC/2/MEET/Aug/202425/8
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Case Status	Case Deferred
Party Name	BIRLA COPPER ASOJ PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00008391AM24
RA File Number	34AX04000697 AM24
Licence No and Date	3411004589/06/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00008634AM24
RA File Number	05AX04003591 AM24
Licence No and Date	0511024024/19/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00008719AM24
RA File Number	32AX04000673 AM24
Licence No and Date	3211006369/23/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	KDDL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00008776AM24
RA File Number	07AX04001911 AM24
Licence No and Date	0711010649/27/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details/Description of export items at SI No. 1 to 8 as the exiting description of export items is not clear. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	138 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00008836AM24
RA File Number	07AX04001928 AM24
Licence No and Date	0711010671/01/03/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	139 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	CHW FORGE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00009017AM24
RA File Number	05AX04003895 AM24
Licence No and Date	0511024452/11/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00009027AM24
RA File Number	03AX04005680 AM24
Licence No and Date	0311031986/11/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	RAM RATNA INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00009090AM24
RA File Number	03AX04005609 AM24

Licence No and Date	0311032136/14/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00009147AM24
RA File Number	05AX04003278 AM24
Licence No and Date	0511024532/15/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	143 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00009189AM24
RA File Number	04AX04001056 AM24
Licence No and Date	0411007120/18/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024

and Date	
HQ File Number	HQRNORM APPLY 00009233AM24
RA File Number	04AX04001123 AM24
Licence No and Date	0411007137/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00009236AM24
RA File Number	04AX04001132 AM24
Licence No and Date	0411007138/20/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00009296AM24
RA File Number	07AX04001997 AM24
Licence No and Date	0711010887/22/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	147 / NC/2/MEET/Aug/202425/8
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Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00009355AM24
RA File Number	33AX04000127 AM24
Licence No and Date	3311001829/27/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00009380AM24
RA File Number	02AX04000781 AM24
Licence No and Date	0211006277/28/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000034AM25
RA File Number	08AX04002265 AM24
Licence No and Date	0811011188/02/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000051AM25
RA File Number	05AX04004084 AM24
Licence No and Date	0511024814/02/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Ferro Silicon Barium Inoculants is an alloy of Iron and Silicon with controlled additions of Barium and Calcium. What is the chemical composition of the export product? II. What is the Chemical composition of imported Ferro Silicon and Ferro Silicon Barium? III. Process flow chart and wastage of each input at each stage of operation. IV. In the column of Indigenous inputs in Appendix 4E, is indicated raw material as a component. Submit details of the components as raw material. V. How does the wastage of 20% arrive during the manufacturing of inoculants? Explain in detail. The case stands deferred.	

Case No.	151 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000231AM25
RA File Number	04AX04000011 AM25
Licence No and Date	0411007262/15/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	152 / NC/2/MEET/Aug/202425/8
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Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000324AM25
RA File Number	05AX04000109 AM25
Licence No and Date	0511025054/19/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	MAYUR INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000331AM25
RA File Number	05AX04000172 AM25
Licence No and Date	0511025070/19/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	154 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000358AM25
RA File Number	56AX04000020 AM25
Licence No and Date	5611002897/22/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be	

furnished.

II. Weight of each Export Product.

III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	155 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000452AM25
RA File Number	02AX04000042 AM25
Licence No and Date	0211006453/26/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000453AM25
RA File Number	03AX04005710 AM24
Licence No and Date	0311033399/26/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 06.09.2024, as under:	

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	DRAWN CUPRO NICKEL TUBES OD 6.35 MM TO 175 MM THICKNESS 0.3 MM TO 6MM	70000.00 KGS	CUPRO NICKEL PIPES OD 25 MM TO 180 MM THICKNESS 1.5 MM TO 12 MM	WASTAGE @5% ON THE NET WEIGHT OF THE EXPORT PRODUCT.

NOTE:

1. The outer diameter, internal diameter, and thickness of the imported pipes should be more than the outer diameter, internal diameter, and thickness of the export product (drawn tubes).
2. The grade of the imported CUPRO NICKEL should be matched with the grade of the CUPRO-NICKEL tubes going in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	157 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	CUTECH ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000521AM25
RA File Number	24AX04000044 AM25
Licence No and Date	2411003497/02/05/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Process flow chart and wastage of copper and aluminium at each stage of operation.
- I. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from

the authorized laboratory from the supplier country on imported copper scrap druid and aluminium scrap tassell/twang.

II. Percentage of recovery of material other than copper and aluminium from copper and aluminium scrap and value thereof in terms of INR.

The case stands deferred.

Case No.	158 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000590AM25
RA File Number	13AX04000032 AM25
Licence No and Date	1311002994/07/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	SANKALP BARRELS LLP
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000630AM25
RA File Number	08AX04000097 AM25
Licence No and Date	0811011492/09/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	160 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred

Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000660AM25
RA File Number	02AX04000756 AM24
Licence No and Date	0211006538/10/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000707AM25
RA File Number	31AX04000014 AM25
Licence No and Date	3111003423/14/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000738AM25
RA File Number	05AX04000292 AM25
Licence No and Date	0511025541/15/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	163 / NC/2/MEET/Aug/202425/8
Case Status	Case Rejected
Party Name	INFLO INTERNATIONAL INC
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00000829AM25
RA File Number	08AX04000261 AM25
Licence No and Date	0811011630/21/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and noted that, as per the sample received by the firm, it appears that the size of the import of zinc dust and the size of the export of the zinc dust are same. Therefore the committee decided to Reject the case. The case stands Rejected.	

Case No.	164 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	SINGHANIA ALU FOIL CONTAINERS MANUFACTURING COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001203AM25
RA File Number	05AX04000539 AM25
Licence No and Date	0511025986/10/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit drawing of the export products and also drawing of the of stage wise manufacturing of Aluminum Paper Foil II. Why wastage is 10% on the net weight of foil in the export product? Submit complete justification. III. Why paper is 62% and aluminum foil is 38%? Is the micron of paper is less than micron size of the foil? Indicate the micron size of the paper. The case stands deferred.	

Case No.	165 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001209AM25
RA File Number	03AX04001006 AM25
Licence No and Date	0311034473/10/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	MERO ASIA PACIFIC ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001258AM25
RA File Number	04AX04000210 AM25
Licence No and Date	0411007568/12/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comment of consultant (SKB) dated 06.09.2024, as under:	

	panel with Accessories Level 3	Square Meter	glass, multiple walled	
			Aluminium Extrusion Mill	1.02 KG/KG of Aluminium Extrusion Mill in the export product
3	Aluminium Glass panel with Accessories Level 4	450.15 Square Meter	33.52mm glazed glass, multiple walled	NET TO NET
			Aluminium Extrusion Mill	1.02 KG/KG of Aluminium Extrusion Mill in the export product
4	Aluminium Glass panel with Accessories Level 5	450.15 Square Meter	33.52mm glazed glass, multiple walled	NET TO NET
			Aluminium Extrusion Mill	1.02 KG/KG of Aluminium Extrusion Mill in the export product
5	Aluminium Glass panel with Accessories Level 6	441.8 Square Meter	33.52mm glazed glass, multiple walled	NET TO NET
			Aluminium Extrusion Mill	1.02 KG/KG of Aluminium Extrusion Mill in the export product
6	Fabricated Aluminium Extrusion	1471.00 KGS	Aluminium Extrusion Mill	1.02 KG/KG of Aluminium Extrusion Mill in the export product
RA concerned may take suitable consequential action accordingly.				

Case No.	167 / NC/2/MEET/Aug/202425/8
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Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001284AM25
RA File Number	04AX04000207 AM25
Licence No and Date	0411007573/13/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001326AM25
RA File Number	02AX04000156 AM25
Licence No and Date	0211006723/14/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001351AM25
RA File Number	08AX04000336 AM25
Licence No and Date	0811011843/15/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001389AM25
RA File Number	07AX04000279 AM25
Licence No and Date	0711011584/18/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	171 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001417AM25
RA File Number	56AX04000100 AM25
Licence No and Date	5611003031/19/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	172 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001438AM25
RA File Number	07AX04000473 AM25
Licence No and Date	0711011614/20/06/2024
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	173 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	ESCO PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001578AM25
RA File Number	10AX04000039 AM25
Licence No and Date	1011002505/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	SHUBHADA POLYMERS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001598AM25
RA File Number	03AX04001509 AM25
Licence No and Date	0311034968/27/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	CHANDRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001650AM25
RA File Number	05AX04000997 AM25

Licence No and Date	0511026375/01/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	176 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	SAMS PRECISION COMPONENTS
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001677AM25
RA File Number	04AX04000193 AM25
Licence No and Date	0411007658/02/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	177 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001685AM25
RA File Number	02AX04000189 AM25
Licence No and Date	0211006831/02/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country. II. Percentage of recovery of material other than lead scrap and value thereof in terms of INR. III. Latest environment clearance certificate issued by moef&cc/cpcb/spcb on the processing lead scrap for manufacturing of lead ingots.	

The case stands deferred.

Case No.	178 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	MANSI ENTERPRISE
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001723AM25
RA File Number	24AX04000146 AM25
Licence No and Date	2411003671/03/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001733AM25
RA File Number	03AX04001535 AM25
Licence No and Date	0311035197/04/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to transfer the case to TEC-1 .	
The case stands deferred	

Case No.	180 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024

HQ File Number	HQRNORM APPLY 00001752AM25
RA File Number	07AX04000516 AM25
Licence No and Date	0711011735/05/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/115/2020-TSW dated 29.07.2024, as under: I. Quantity of import items at SNo.1 & 2 may be allowed as 1.10 Kgs./Kg. content in export items at SNo.1 & 2 respectively. RA concerned may take suitable consequential action accordingly.	

Case No.	181 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001760AM25
RA File Number	03AX04001208 AM25
Licence No and Date	0311035235/05/07/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	182 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001801AM25
RA File Number	04AX04000275 AM25
Licence No and Date	0411007746/08/07/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	183 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	RECONS POWER EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001819AM25
RA File Number	05AX04001109 AM25
Licence No and Date	0511026570/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	184 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00001848AM25
RA File Number	05AX04001123 AM25
Licence No and Date	0511026592/09/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/33/2021-TSW dated 06.09.2024, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	185 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024

and Date	
HQ File Number	HQRNORM APPLY 00001951AM25
RA File Number	04AX04000306 AM25
Licence No and Date	0411007802/16/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/Aug/202425/8
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002090AM25
RA File Number	05AX04001105 AM25
Licence No and Date	0511026821/23/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	187 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002183AM25
RA File Number	03AX04001851 AM25
Licence No and Date	0311035901/29/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 06.09.2024, as under:	
Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	188 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002413AM25
RA File Number	05AX04001468 AM25
Licence No and Date	0511027083/08/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/33/2021-TSW dated 06.09.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	189 / NC/2/MEET/Aug/202425/8
Case Status	Case Approved
Party Name	TRANSRAIL LIGHTING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 8 and 06/09/2024
HQ File Number	HQRNORM APPLY 00002426AM25
RA File Number	03AX04002308 AM25
Licence No and Date	0311036227/09/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/109/2022-TSW dated 05.09.2024, as under: I. Quantity of import item at SNo.1 (i.e. HVCRC Carbon Core of 9.53 mm) may be allowed as applied for i.e. 989.8 KM (128.674 MT) inclusive of 1% wastage as claimed by the firm. II. Quantity of import item at SI.No.2 (i.e. Aluminium Wire Rod) may be allowed as 1652.966 MT as 1.01 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

